GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2787 ANSWERED ON:13.03.2015 CHILD ABUSE Chaudhary Shri P.P.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken cognizance of the report of National Child Fund which has stated that cases of sexual harassment against adult girls in the country are highest in the world;
- (b) if so, the details thereof along with reaction of the Government thereto;
- (c) the action plan being formulated by the Government to check such cases;
- (d) the details of such incidents reported in the country during the last three years, year-wise and State/UT-wise; and
- (e) the other corrective steps taken/being taken by the Government in this direction?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI MANEKA SANJAY GANDHI)

- (a) & (b): There is no such information on the report with the Ministry of Women and Child Development.
- (c) to (e): As per the provisional data of the National Crime Records Bureau (NCRB) which is available upto 2013, the State-wise details of number of cases registered for rape, assault on women with intent to outrage her modesty and insult to the modesty of women, during the year 2011, 2012 and 2013 are at Annexe. Safety of women in the country is of utmost priority for the Government. The Government is endeavouring to put in place effective mechanisms to provide safe environment for women. The Criminal Law (Amendment), Act 2013 has been enacted making the punishment more stringent for offences like rape. Provision for increased penalty for gang rape and causing serious injury to the victim resulting her to remain in a vegetative state have been made. New offences like acid attack, sexual harassment, voyeurism and stalking, disrobing a woman have been incorporated in the Indian Penal Code. Certain changes have also been introduced in the Code Of Criminal Procedure (Cr.PC) and the Indian Evidence Act, like the recording of statement of the victim of rape and sexual assault by a woman police officer and provisions to ensure that the victims (below the age of eighteen) is not confronted by the accused at the time of trial.

Ministry of Women And Child Development have enacted the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 which cover all women, irrespective of their age or employment status and protect them against sexual harassment at all workplaces both in public and private sector, whether organized or unorganized.